

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.16/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.

Petitioners : Cannice Renewables Energy Pvt. Ltd. (CREPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ramanuj Kumar, Advocate, CREPL
Shri Aditya Dubey, Advocate, CREPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking approval for a change in the shareholding pattern of the connectivity grantee prior to the Commercial Operation Date of the Project(s). The learned counsel further submitted that *vide* Record of Proceedings dated 8.1.2026, CTUIL was directed to file its reply within three weeks. However, CTUIL has not yet filed any reply.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that the Detailed Procedure envisaged under Regulation 11A(6)(c) of the GNA Regulations has already been prepared after the stakeholders' consultation and is expected to be issued within a week. The learned counsel further submitted that the said Detailed Procedure will cover the issue raised in this case and, accordingly, requested that the matter be adjourned for a week.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter. The Respondent, CTUIL, was directed to file its brief reply, along with the Detailed Procedure as above, before the next date of hearing.

4. The Petitioners are directed to submit, on an affidavit within two weeks, the status of issuance of final grant of connectivity for 254 MW RE Project of Foxtrot Solar Renewables Energy Pvt. Ltd. (FSREPL). If the final grant of connectivity has been issued to FSREPL, provide the copy of the same.

5. The Petition will be listed for hearing on **9.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)